

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. (IB)-43(PB)/2017
C. A No.

CORAM:

SH. R. VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017**

NAME OF THE COMPANY : M/S.

Enviro International Corporation
V/s
Gold Plus Glass Industry Ltd.

SECTION OF THE COMPANIES ACT: U/S 9 of Insolvency and Bankruptcy Code 2016


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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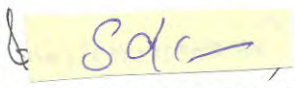
1	VIVEK SINGH	ADVOCATE	FOR RESPONDENT	
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ORDER

Learned Counsel for the parties are present. It is stated by the learned counsel for the petitioner that Ledger Account Extracts have not been filed as directed on 13.04.2017 and the same will be filed if further time is granted. The learned Counsel for the respondent states that their reply is ready and will be filed within today. However, a copy of the same has been supplied to the learned counsel for the petitioner. It is represented by the learned counsel for the petitioner that rejoinder, if any, will also be filed before the next date of hearing. Request is granted for filing rejoinder and Ledger Account Extracts.

Post the matter on 24.04.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
17.04.2017